

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO. 154 OF 2024 (WZ)

Krunnal Narayan Gharre

.... Applicant

Versus

Pimpri Chinchwad Municipal Corporation

& Ors


.... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA  
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 4.**

I, B.M. Kukade, aged adult years, occupation – Service, the Regional Officer, Pune of the Maharashtra Pollution Control Board at Pune Region, having office address at 3<sup>rd</sup> Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I am filing this Affidavit to place on record the detailed actions taken against the defaulting industries, as directed by this Hon'ble NGT vide Order dated 10/02/2026.
- (2) I say and submit that, in order to verify the complaint received from the Shri Vijay Shridhar Ghare of M/s. Manegrow Agro Products Pvt. Ltd. and present applicant regarding M/s. Ganga Papers India Ltd. the Officials of the Respondent Board at

NUMBER OF CORRECTIONS  
ON THIS PAGE... 0/1



Pune-II visited the sites of the M/s. Manegrow Agro Products Pvt.Ltd. and M/s Ganga Papers India Ltd. on 23/12/2025 and 21/01/2026 and observed various non-compliances and on the basis of non-compliances, the Respondent Board has issued Proposed Directions to M/s.Manegrow Agro Products Pvt.Ltd. and M/s. Ganga Paper India Ltd. vide letter dated 24/02/2026 and 26/02/2026 respectively. Copies of the said proposed directions are enclosed herewith and marked as **Annexure-I & II respectively.**

- (3) I say and submit that in the interest of natural justice, the Respondent Board has extended an opportunity of personal hearing to M/s Ganga Papers India Ltd and M/s.Manegrow Agro Products Pvt.Ltd. on 01/04/2026 and on the basis of discussions held during the hearing, the Respondent Board has issued conditional directions to M/s Ganga Papers India Ltd. and M/s.Manegrow Agro Products Pvt.Ltd. vide letter dated 02/04/2026 respectively. Copies of the conditional directions dated 02/04/2026 are enclosed herewith and marked as **Annexure-III & IV respectively.**
- (4) I say and submit that in order to verify the complaint received from the present Applicant, the Officials of the Respondent Board at Pune II visited the site of the M/s Karagya Foods Private Limited on 21/01/2026 and on the basis of non-compliances observed during the visit, the Respondent Board has issued Proposed Directions dated 12/02/2026 to M/s. Karagya Foods Private Limited. In response to the Proposed Directions, the said Industry has submitted its reply vide letter

dated 25/02/2026. Copies of the Proposed Directions dated 12/02/2026 and Reply received from the industry dated 25/02/2026 are enclosed herewith and marked as **Annexure-Vand VI respectively.**

- (5) I say and submit that in the interest of natural justice, the Respondent Board has extended an opportunity of personal hearing to M/s. Karagya Foods Private Limited on 26/02/2026. During the course of personal hearing, the reply submitted by the industry to the Proposed Directions was taken on record. It has been observed that the said industry has complied with the directions and consent conditions issued by the Respondent Board. Accordingly, the Respondent-Board has granted a Consent to Operate M/s Karagya Foods Private Limited on 13/03/2026, subject to certain terms & conditions, which is valid up to 31/12/2027. A copy of the Consent to Operate dated 13/03/2026 is enclosed herewith and marked as an **Annexure –VII.**
- (6) I say and submit that, based on the Joint Committee visit to the Pawana River site conducted as per the Hon'ble NGT Order dated 20/08/2025 in O.A. No. 91 of 2024 (WZ) with O.A. No. 154 of 2024 (WZ), and the site visit carried out by the officials of the Respondent Board, Pune-II, on 11/12/2025, the Respondent-MPCB issued Proposed Directions to M/s. Rising Propcon LLP on 24/02/2026.. A copy of the Proposed Direction dated 24/02/2026 is enclosed herewith and marked as an **Annexure-VIII.**

(7) I say and submit that in the interest of natural justice, the Respondent Board has extended an opportunity of personal hearing to M/s. Rising Propcon LLP on 01/04/2026 and on the basis of discussions held during the hearing, the Respondent Board issued conditional directions to M/s. Rising Propcon LLP vide letter dated 02/04/2026. A copy of the Conditional Directions dated 02/04/2026 is enclosed herewith as an **Annexure IX**.

(8) Hence this Affidavit.

Solemnly affirmed on this 04<sup>th</sup> day of April ,2026 at Pune.

I know the affiant

For and on behalf of Maharashtra  
Pollution Control Board i.e.  
Respondent No. 4.

ADVOCATE

*B.M. Kukade*  
(B.M.Kukade)  
Regional Officer Pune



I do solemnly affirm that Babasaheb M. Kukade  
is my name & I have signed the affidavit  
in my own hand & put L.H.T. & that the contents of my  
affidavit are true

Deponent

*Pratima P.*  
Notary



*Pratima P.*  
**Sou. PRATIMA P. PATIL**  
Advocate & Notary  
C.S.No.2335, Narayan Complex,  
Near Shaniwar Post Office, Kolhapur.  
Mob. 9422047545 / 7385157876

Notary Regi. Sr. No. 187  
04/04/2026

NUMBER OF CORRECTIONS  
ON THIS PAGE....*Nil*.....

**375**  
**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
 Fax No. 020-25811701  
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 visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



Jog Centre, 3<sup>rd</sup> Floor,  
 Wakdewadi,  
 Old-Pune Mumbai Road,  
 Pune- 411003

"Your Service is our Duty"

**MPCB/ROP/PD/ 2682240027**

**Date: 24/02/2026**

**To,**  
**M/s. MANEGROW AGRO PRODUCTS PVT LTD.**  
**At Post- Bebadohol, Tal - Maval Pune, Tal. Mawal,**  
**Dist. Pune,**

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1. Consent granted by the Board.  
 2. Complaint received from Shri Vijay Shridhar Ghare dated 10.11.2025  
 3. Visit of Board Officials dated 23.12.2025  
 4. Legal Action Proposal submitted by Sub Regional Officer, MPCB, Pune-II vide no. MPCB-LEGAL-ACTION-241225005, Dtd. 12/02/2026

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Establish and Consent to Operate u/s 25 and 26 respectively of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, the officials of the Board at Sub Regional Office, Pune-II has visited the site to verify the complaint and accordingly, submitted legal action proposal vide reference (3) with following non-compliances,

1. You are operating the Button Mashroom manufacturing activity without obtaining valid consent from the Board. C to O dated 12.10.2022 is valid up to 29.02.2024.
2. You have started the Organic Fertilizer manufacturing and Plastic recycling and plastic bags manufacturing without obtaining consent from the Board.
3. Water source of your industry is Well Water and you have not installed flow meter on it and unable to produce NOC from CGWA.
4. 2 HP motor is operated continuously for 4 to 6 hours daily without any holiday. Needs to verify the actual water consumption.
5. You have constructed residential colony of approximately 200 workers without any intimation to the Board.
6. During visit ETP and STP provided by the unit found in idol condition and were not in operation since long period.
7. During visit discharge of effluent generated from raw material washing (wheat, rice straws, compost material) was observed from compost yard section outside the industry premises and at the backside of the industry without any treatment which leads to the nearby nalla and may enter in to river Pawana.
8. You are discharging untreated sewage outside the industry premises through a nalla.

9. Only one number of DG Set is incorporated in the consent However 4 numbers of DG sets are observed in the industry premises. Out of which only two numbers of D.G. Sets of capacity 500 KVA and 1000 KVA found in operation and you have not provided with stack of sufficient height.
10. Only One number of boiler is incorporated in the consent. However you have installed 3 numbers of wood fired boilers i.e two numbers of boiler are installed without prior permission from the Board.
11. Your representative was unable to produce the details of BGs, EPR and NOC from CGWA, during the visit

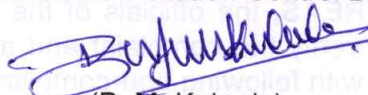
**AND WHEREAS** it has been observed that you have failed to comply with the conditions stipulated in the Consent granted by the Board.

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be revoked.
2. Why your existing bank guarantee shall not be forfeited ?
3. Why you shall not be directed to close down your industry ?
4. Why the competent authorities shall not be directed to disconnect Water / electricity supply of the industry ?

You are hereby given an opportunity to respond within 07 days from issuance of these directions along with all relevant documents and present status of compliance report with air and water pollution control details, failing which, the MPCB will initiate legal action against your industry without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of  
Maharashtra Pollution Control Board



(B. M. Kukade)  
Regional Officer,  
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to-

- 1) The Sub-Regional Officer, M.P.C. Board, Pune-II :- You shall submit / verify the compliance report.

# 377

## MAHARASHTRA POLLUTION CONTROL BOARD

### REGIONAL OFFICE - PUNE

Phone No. 020-25811694  
 Fax No. 020-25811701  
 e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
 visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



Jog Centre, 3<sup>rd</sup> Floor,  
 Wakdewadi,  
 Old-Pune Mumbai Road,  
 Pune- 411003

"Your Service is our Duty"

**MPCB/ROP/PD/ 2602260005**

**Date: 26/02/2026**

**To,**  
**M/s. Ganga Paper India Ltd.,**  
**Gat No. 241 to 244, Village Bobedohal Borgaon,**  
**Tal. Maval, Dist. Pune**

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1) The Board officials verified the complaint matter of Shri Krungal Ghare in NGT Matter 154/2024, on 21/01/2026  
 2) Visit of the Board official to your industry on 21/01/2026  
 3) Legal Action Proposal submitted by Sub Regional Officer, MPCB, Pune-II vide no. MPCB-LEGAL-ACTION-140824018, Dtd. 12/02/2026

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Establish and Consent to Operate u/s 25 and 26 respectively of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, the officials of the Board at Sub Regional Office, Pune-II has visited the site to verify the complaint and accordingly, submitted legal action proposal vide reference (3) with following observations / non compliances,

- 1) You have not disposed ETP sludge to the to MEPL and the ETP sludge stored in unscientific manner near to ETP.
- 2) You have not disposed Non- HW to the authorized party and not produced disposal record. Disposed lots of pulp, plastic waste and other non HW waste as landfilling material.
- 3) One nalla near coal section found mixed with the domestic effluent generated through washing of hands, bathing of workers and steam generated water from Power Plant section found disposed through underground pipeline towards backside of the industry which further leads to the river Pawana through the Nalla
- 4) You have not provided STP for the treatment of domestic effluent.
- 5) Treated water storage tank seems not of sufficient capacity.

**AND WHEREAS** it has been observed that you have failed to comply with the conditions stipulated in the Consent granted by the Board.

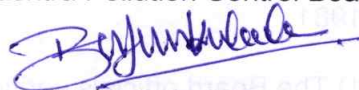
**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

- 1) Why your consent shall not be revoked.
- 2) Why your existing bank guarantee shall not be forfeited ?
- 3) Why you shall not be directed to close down your industry ?

- 4) Why the competent authorities shall not be directed to disconnect Water / electricity supply of industry ?

You are hereby given an opportunity to respond within 07 days from issuance of these directions along with all relevant documents and present status of compliance report with air and water pollution control details, failing which, the MPCB will initiate legal action against your industry without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of  
Maharashtra Pollution Control Board



(B. M. Kukade)  
Regional Officer,  
M. P. C. Board Pune

Copy Submitted for information to

- 1. Joint Director (APC), M.P.C. Board, Mumbai.
- 2. Law Officer, M.P.C. Board, Mumbai.

Copy to-

The Sub-Regional Officer, M.P.C. Board, Pune-II :- You shall submit / verify the compliance report.

AND WHEREAS it is obligatory on you to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in the consent.

AND WHEREAS the officials of the Board of the Pune-II Regional Office, Pune-II has visited the site to verify the complaint and accordingly suggested legal action proposal vide reference (F) with following observations:-

1) You have not disposed ETP sludge in the ETP and the ETP sludge stored in unsanitary manner near to ETP.

2) You have not disposed Non-HV in the authorized way and not produced disposal record. Deposited lots of pulp, plastic waste and other non-HV waste as loading material.

3) One nalla near coal section (near ETP) with the effluent generated through washing of hands, bathing of clothes and other generated water from Power Plant section found disposed through underground pipeline towards backside of the industry which is the source of drinking water.

4) You have not provided STP for the treatment of domestic effluent.

5) Treated water storage tank situated at official compound.

AND WHEREAS it has been observed that you have failed to comply with the conditions stipulated in the Consent granted by the Board.

NOW THEREFORE in view of the above and in compliance with the hereby directed to show cause as to:-

- 1) Why your consent shall not be revoked.
- 2) Why your existing bank guarantee shall not be cancelled.
- 3) Why you shall not be directed to disconnect water and electricity.

379

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE - PUNE**

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Jog Centre, 3<sup>rd</sup> Floor,  
Wakdedwadi,  
Old-Pune Mumbai Road,  
Pune- 411003

ROP/ MPCB/Directions / 2604020006

Date: 02/04/2026

To,  
M/s. Ganga Paper India Ltd.,  
Gat No. 241 to 244, Village Bobedohal Borgaon,  
Tal. Maval, Dist. Pune.

**Sub:** Conditional Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

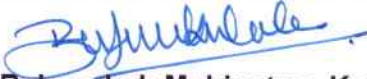
- Ref :**
- 1) Compliant of Shri Krungal Ghare in Hon'ble NGT O.A. Application No. 154 of 2024 (WZ).
  - 2) Legal action proposal submitted by the Sub Regional Officer, Pune-II vide no. MPCB-LEGAL-ACTIONS- 140824018.
  - 3) Proposed directions issued by the Board vide no. MPCB/ROP/PD/2602260005, Dtd. 26/02/2026
  - 4) Personal hearing conducted on 01/04/2026

With reference to the above, the personal hearing extended on 01/04/2026. Considering your submissions during the hearing and Report of Sub Regional Officer Pune-2. The Board has decided to issue following interim directions.

1. You shall immediately dispose of the ETP sludge to CHWTSDF. Also further dispose of the ETP sludge on regular basis and submit manifest copies to SRO office.
2. You shall provide scientific storage for ETP sludge to avoid any kind of lichates within 15 days.
3. You shall immediately stop discharge of any kind of effluent from factory premises to outside the Nalla which further meets to River Pawana.
4. You shall immediately remove the underground pipeline, used for discharge of effluent into nalla.
5. You shall provide adequate capacity of Sewage treatment plant for colony and domestic effluent generated from factory within 2 months (before Mansson). Till that period shall be treated in existing system.
6. You shall upgrade the storage capacity of treated water tank within 1 month.
7. You shall regularly dispose of Non-hazardous waste to the authorized party and stop landfilling of plastic waste & other non-hazardous waste. Maintain the record of disposal of Non- hazardous waste.
8. You shall submit the Bank Guarantee of Rs. 1,00,000/- for compliance with the above directions.

You shall submit action taken report on above directions within 07 days, in case you fail to comply with the above directions the Board will have no option to initiate further legal action as deemed fit, which may please be noted.

**For and on behalf of**  
**Maharashtra Pollution Control Board**

  
**(Babasaheb Mahipatrao Kukade)**  
Regional Officer, Pune

Copy submitted to:-

1. Joint Director (WPC), MPCB, Mumbai
2. P & Law Division / Law Officer, MPCB, Mumbai.

Copy to : The Sub-Regional Officer, M.P.C. Board, Pune-2 : **You shall take follow up and submit the verification report of above directions.**

380

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

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Jog Centre, 3<sup>rd</sup> Floor,  
Wakdedwadi,  
Old-Pune Mumbai Road,  
Pune- 411003

ROP/ MPCB/Directions / 2604020008

Date: 02/04/2026

To,  
**M/s. MANEGROW AGRO PRODUCTS PVT. LTD.,**  
At Post -Bebadhol, Tal. Maval, Dist. Pune

**Sub:** Conditional Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref :** 1) O.A. Application No. 154 of 2024 in Hon'ble NGT(WZ).  
2) Legal action proposal submitted by the Sub Regional Officer, Pune-II vide no. MPCB-LEGAL-ACTIONS- 241225005.  
3) Proposed directions issued by the Board vide no. MPCB/ROP/PD/2602240027, Dtd. 24/02/2026  
4) Personal hearing conducted on 01/04/2026

With reference to the above, the personal hearing extended on 01/04/2026. Considering your submissions during the hearing and Report of Sub Regional Officer Pune-2. The Board has decided to issue following interim directions.

1. You shall immediately apply for renewal of consent and till that time not to take any production activities.
2. You shall submit detailed water budget with consent application.
3. You shall also apply for the additional activity of Organic fertilizer manufacturing activity and plastic recycling with plastic bag manufacturing activity immediately.
4. You shall obtain CGWA NOC within one month period and not utilize ground water till date.
5. You shall provide water metering to inlet & outlet water within 15 days.
6. You shall operate the ETP & STP scientifically.
7. You shall immediately stop discharge of any kind of effluent outside the premises.
8. You shall submit the Bank Guarantee of Rs. 1,00,000/- for compliance with the above directions.

You shall submit action taken report on above directions within 07 days, in case you fail to comply with the above directions the Board will have no option to initiate further legal action as deemed fit, which may please be noted.

**For and on behalf of  
Maharashtra Pollution Control Board**

**(Babasaheb Mahipatrao Kukade)**  
Regional Officer, Pune

Copy submitted to:-

1. Joint Director (WPC), MPCB, Mumbai
2. P & Law Division / Law Officer, MPCB, Mumbai.

Copy to : The Sub-Regional Officer, M.P.C. Board, Pune-2 : **You shall take follow up and submit the verification report of above directions.**

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

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Wakdewadi,  
Old-Pune Mumbai Road,  
Pune- 411003

MPCB/ROP/PD/ 2602120009

Date: 12/02/2026

To,

M/s. Karagya Foods Private Limited,  
Gat No. 129/1, Pawan Nagar Road, OPPOSITE TO Ganesh Rice Mill, A/p. Bebadohol,  
Tal. Maval, Dist. Pune Pincode : 410506.

- Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981.
- Ref:** 1) Visit of Board Official Dtd. 21/01/2026.  
2) Complaint received from Shri Krunnal Ghare regarding discharge of effluent into nalla which further meets to river Pawana.  
3) Sub Regional Officer, submitted legal action proposal vide no. **MPCB-LEGAL\_ACTIONS-220126024.**

**WHEREAS**, it is obligatory on your part to obtain Consent for your activity and provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent or as per environmental laws.

**AND WHEREAS** Board Official has visited to your project on 21/01/2026, accordingly, Sub Regional Officer, Pimpri Chinchwad has submitted the legal action proposal vide ref (3), there in reported that-

- (1) You have operate your unit without Consent to Establish and operate from the Board.
- (2) You have not provided adequate disposal facility for treated effluent same is discharge in to storm water drain.
- (3) You have also provided By-pass arrangment and during visit discharge of industrial effluent without treatment with whitish coloured effluent found outside the industry premises through a pipeline in to a nalla. This nalla effluent finally meets to river Pawana
- (4) You have not provided sampling arrangment to stack.
- (5) You have not obtain CGWA permission for use of bore well water.

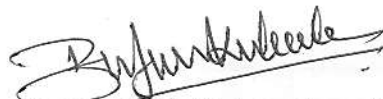
**AND WHEREAS** it has been observed that you have failed to comply with the conditions stipulated in the Consent granted by the Board and thereby causing water pollution into the environment.

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why further action shall not be initiated against you?
2. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your units?\*

You are directed to submit your reply with corrective action plan towards the compliance of above non-compliances along with all necessary documents and also directed to remain **present for personal hearing on 26/02/2026 at 12:00 pm in the office of Regional Officer, M. P. C. Board, Jog centre, 3rd floor, wakadewadi, Pune-03** along with action plan towards the compliance of above related points, else this office will rather be compelled to initiate further action as deemed fit in your case as per the provisions of various Environmental enactments, which may please be noted.

For and on behalf of  
Maharashtra Pollution Control Board



(Babasaheb Mahipatrao Kukade)  
Regional Officer, Pune

Copy Submitted for information to

1. Joint Director (WPC), M.P.C. Board, Mumbai
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pune-2 :- You are directed to keep the follow up and report the compliance from time to time.

Ref : MPCB/ROP/PD/2602120004

Date :25/02/2026

To,  
Maharashtra Pollution Control Board,  
Jog Center, 3<sup>rd</sup> Floor, Mumbai Pune Road,  
Wakadewadi, Pune- 411003.

Sub. : Industry Compliance and Justification towards Proposed Direction under section 33 A of water (Prevention & control of Pollution) Act, 1974 131 A of Air (Prevention & Control of Pollution) Act, 1981.

Ref : 1) Visit of Board Official Dtd. 21.01.2026  
2) Complaint received from Shri Krunnal Ghare regarding discharge of effluent into nalla which further meets to river Pawana.  
3) Sub Regional Officer submitted legal action proposal vide no. MPCB-LEGAL\_ACTIONS – 220126024.

Dear Sir,

With reference to the above cited subject & your referred letter dated- 12/02/2026, First of all we are thankful to your office for given us the opportunity for compliance reporting and justification. In this regard we hereby submitting the following point wise compliance & justification as follows

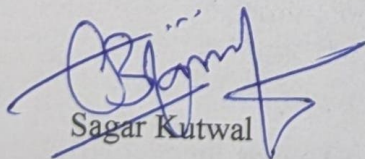
Sr. No.	Points	Observation & Remark
1.	Industry has operated unit without Consent to Establish and Operate from the Board.	Industry has applied for CTE due to technical error and issues industry delayed in submission of application. Hence CTE & CTO are applied together
2.	Industry has not provided adequate disposal facility for treated effluent same is discharge into storm water drain.	Industry has provided 5 KLD Effluent Treatment Plant and treated water use for cleaning purpose.

Sr. No.	Points	Observation & Remark
		Enclosed ETP invoice no. AEC/I/25-26/110 (Attachment - 1)
3.	Industry has also provided bypass arrangements and during visit discharge of industrial effluent without treatment with whitish colored effluent found outside the industry premises through a pipeline into a nalla. This nalla effluent finally meets to river PAWANA.	Industry has taken necessary actions to remove bypass arrangement and has ensured all drain water is supplied to existing ETP. Further agreement is attached to ensure that company supplies ETP generated clean water to local farmer for irrigation purpose. Enclosed- 1)Farmer agreement (Attachment-2) 2) Discharge water lab test for BOD & COD (Attachment-3) 3) Evidence images of drain pipes connecting to ETP collection tank. (Attachment-4)
4.	Industry has not provided sampling arrangements to stack.	Industry will provide sampling arrangements to stack.
5.	Industry has not obtained CGWA permission for use of bore well water.	Corporation supplies water to the Industry so there is no any further requirement of CGWA NOC.

In line with above Compliance Justification, Industry has operating sufficient equipments and followed the obligatory rules and regulation as per MPCB.

With this compliance and justification letter our humble request that to do not initiate any legal action against our industry.

Thanks & Regards

  
Sagar Kutwal



Director - Manufacturing

M/s Karagya Foods Private Limited

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627  
 Fax: 020 -25811029  
 Website: <http://mpcb.gov.in>  
 Email: ropune@mpcb.gov.in



Jog Center, 3rd floor,  
 Mumbai Pune Road,  
 Wakdewadi, Pune - 411003.

**ORANGE/S.S.I (R16)/ Rev. RED/I.S./(87.1)**  
**No:- Format1.0/RO/UAN**  
**No.0000275474/CO/2603002255**

**Date: 13/03/2026**

To,  
**KARAGYA FOODS PRIVATE LIMITED**  
**Gat No. 129/1, Pawana Nagar Road, Bebadovhal**  
**Maval, Pune-Pune**



**Sub: Consent to operate**

Your application No.MPCB-CONSENT-0000275474 Dated 26.01.2026

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/12/2027**
- The capital investment of the project is Rs.4.3068 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. Crs + Expansion/Increase in C.I. - Rs. Crs)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Buttermilk	500	Lit/Day
2	Pasteurised Milk	1300	Lit/Day
3	Dahi	500	Kg/Day
4	Ghee	100	Kg/Day
5	Paneer	100	Kg/Day

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	5	As per Schedule-I	On land for gardening
2.	Domestic effluent	0.4	As per Schedule-I	Soaked in soak pit

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

# 386

<b>Sr No.</b>	<b>Stack No.</b>	<b>Description of stack / source</b>	<b>Number of Stack</b>	<b>Standards to be achieved</b>
1	1	Boiler	1	As per Schedule -II



Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
2	1	DG SET	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Packing Material	5	Kg	BY SALE TO AUTHORISED VENDOR	BY SALE TO AUTHORISED VENDOR

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The consent is issued without prejudiced to Hon'ble NGT matter.
11. The applicant shall complied with the directions issued by the Board and MoM of personal hearing.
12. The applicant shall comply with the order issued or may be issued by Hon'ble NGT.
13. The consent is issued as per compliance submitted by PP and verification by SRO.
14. The applicant shall make an application for renewal of consent 120 days prior to date of expiry of the consent. (Operate/Renewal)
15. The industry shall create an Environment Cell by appointing an Environmental Engineer OR Expert for looking after day-to-day activities related to Environment OR Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: **Shri. Manchak Namdev Jadhav**  
 Regional Officer  
 For and on behalf of,  
**Maharashtra Pollution Control Board**  
 ropune@mpcb.gov.in  
 2026-03-13 19:39:49 IST

**Received Consent fee of -**

<b>Sr.No</b>	<b>Amount(Rs.)</b>	<b>Transaction/DR.No.</b>	<b>Date</b>	<b>Transaction Type</b>
1	15000.00	TXN2601005796	27/01/2026	Online Payment
2	15000.00	TXN2603002951	13/03/2026	Online Payment

**The consent fee submitted with application UAN NO. MPCB-CONSENT-0000275126 Rs. 15000/- and Rs. 2869/- (Penal Fee) used for this application.**

**Copy to:**

1. Sub-Regional Officer, MPCB, Pune I
  - They are directed to ensure the compliance of the consent conditions.
  - They are directed to verify the compliance of directions and submit proposal
  - through legal module if found non complied. Please treat this as most urgent as Hon'ble NGT matter.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 5.00 CMD consisting of Primary (Collection tank, Equalization tank, Primary Clarifier/Primary Settling Tank), Secondary (MBBR), Tertiary (Pressure sand filter, Activated carbon filter), Sludge treatment (Sludge drying bed) for the treatment of 5 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

<b>Sr.No</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	Chloride	600
(7)	Sulphate	1000
(8)	TDS	2100

- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.4 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

<b>Sr.No</b>	<b>Parameters</b>	<b>Standards (mg/l)</b>	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	2.50
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	Boiler	Multi Cyclone	8.00	Bio mass briquette 1 MT/Day	0.06	SPM	150 Mg/Nm <sup>3</sup>
						SPM	1.2 Kg/Day
1	DG SET	Acoustic Enclosure	3.00	Diesel 10 Ltr/Hr	1	0	0.8 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**SCHEDULE-III****Details of Bank Guarantees:**

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to O	Rs. 1,00,000/-	15 days	Compliance of consent conditions. and O & M of PCS.	31/12/2027	31/12/2028

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No.

BO/MPCB/AS(T)/Circular/B-240229FTS0122

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV****General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

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This certificate is digitally & electronically signed.

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**396**  
**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



Jog Centre, 3<sup>rd</sup> Floor,  
Wakdewadi,  
Old-Pune Mumbai Road,  
Pune- 411003

**Annexure- VIII**

**MPCB/ROP/PD/ 2602240028**

**Date: 24/02/2026**

**To,**  
**M/s. Rising Propcon LLP.,**  
**Shirgaon, Tal. Maval, Dist. Pune**

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1) Joint Committee visit to Pawana river locations as per NGT Order dated 20.08.2025 in the Matter of OA No. 91 of 2024 ( WZ) with O.A. Application No. 154 of 2024 ( WZ).  
2) Visit of the Board official to your industry on 11/12/2025  
3) Legal Action Proposal submitted by Sub Regional Officer, MPCB, Pune-II vide no. MPCB-LEGAL-ACTION-141225001, Dtd. 12/02/2026

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Establish and Consent to Operate u/s 25 and 26 respectively of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, the officials of the Board at Sub Regional Office, Pune-II has visited the site to verify the complaint and accordingly, submitted legal action proposal vide reference (3) with following non-compliances,

- 1) The operation and maintenance of Sewage Treatment Plant is very poor.
- 2) Sewage Smell is observed in the premises. Lots of PVC surface MLSS spread around the STP/ Backside of the STP area. One tank below the staircase of STP found with stagnant water. MLSS not found in aeration tank.
- 3) You have not provided ozonization treatment to STP.
- 4) You have not operated OWC for treatment of bio degradable waste.
- 5) You are discharging partially treated / substandard domestic effluent outside the project premises, which further meets river Pawana.

**AND WHEREAS** it has been observed that you have failed to comply with the conditions stipulated in the Consent granted by the Board.

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

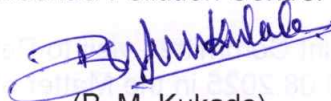
1. Why your consent shall not be revoked.
2. Why your existing bank guarantee shall not be forfeited ?
3. Why you shall not be directed to close down your construction project ?

..2..

4. Why the competent authorities shall not be directed to disconnect Water / electricity supply of project ?

You are hereby given an opportunity to respond within 07 days from issuance of these directions along with all relevant documents and present status of compliance report with air and water pollution control details, failing which, the MPCB will initiate legal action against your industry without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of  
Maharashtra Pollution Control Board



(B. M. Kukade)  
Regional Officer,  
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to-

- 1) The Sub-Regional Officer, M.P.C. Board, Pune-II :- You shall submit / verify the compliance report.

398

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
Wakdewadi,  
Old-Pune Mumbai Road,  
Pune- 411003

ROP/ MPCB/Directions / 2604020007

Date: 02/04/2026

To,  
M/s. Rising Propcon LLP,  
Shirgaon, Tal. Maval, Dist. Pune

**Sub:** Conditional Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref :**
- 1) Joint Committee visit to Pawana River locations as per Hon'ble NGT Order dtd. 20/08/2025 in the matter of OA No. 91 of 2024 (WZ) with O.A. Application No. 154 of 2024 (WZ).
  - 2) Legal action proposal submitted by the Sub Regional Officer, Pune-II vide no. MPCB-LEGAL-ACTIONS- 141225001.
  - 3) Proposed directions issued by the Board vide no. MPCB/ROP/PD/2602240028, Dtd. 24/02/2026
  - 4) Personal hearing conducted on 01/04/2026

With reference to the above, the personal hearing extended on 01/04/2026. Considering your submissions during the hearing and Report of Sub Regional Officer Pune-2. The Board has decided to issue following interim directions.

1. You shall immediately stop sewage discharge outside the premises.
2. You shall operate & maintain sewage treatment plant properly and treated effluent shall be recycled 60% for various purposes and remaining 40% shall be used for gardening purposes by achieving consented standards.
3. You shall upgrade the sewage treatment plant within one month period. Also provide ozonization for disinfection system within 15 days.
4. You should operate and maintain the operation of OWC unit (Organic waste converter) regularly.
5. You shall apply for the renewal of consent within 15 days.
6. You shall submit the Bank Guarantee of Rs. 1,00,000/- for compliance with the above directions.

You shall submit action taken report on above directions within 07 days, in case you fail to comply with the above directions the Board will have no option to initiate further legal action as deemed fit, which may please be noted.

**For and on behalf of**  
**Maharashtra Pollution Control Board**

**(Babasaheb Mahipatrao Kukade)**  
Regional Officer, Pune

Copy submitted to:-

1. Joint Director (WPC), MPCB, Mumbai
2. P & Law Division / Law Officer, MPCB, Mumbai.

Copy to : The Sub-Regional Officer, M.P.C. Board, Pune-2 : **You shall take follow up and submit the verification report of above directions.**